

exchanging best practices on mass transit and rail security; increasing exchanges between Coast Guards and Navy on maritime security; exchanging experience and expertise on port and border security; enhancing liaison and training between specialist Counter Terrorism units including National Security Guard with their US counter parts.

The Government pursues a multi dimensional approach to combat terrorism which, *inter-alia*, includes commitment to rule of law, democratic progresses, zero tolerance for Human Rights violations, apart from strengthening the security and intelligence machinery not only to prevent terrorist incidents but also to respond appropriately.

Crimes against women

†1855. SHRI NARENDRA BUDANIA :

DR. PRABHA THAKUR :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the State-wise cases of rape and sexual harassment against women during the last three years;

(b) the States where such cases have increased and the States where the same have decreased during the last three years as compared to years before; and

(c) the reasons for the increase, if any, along with the details of efforts made to prevent the same and the effectiveness of the said efforts?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN) : (a) As per information provided by National Crime Records Bureau (NCRB) State/UT-wise details of cases registered, cases chargesheeted, cases convicted, persons arrested under rape and sexual harassment during 2006-2008 are given in Statemet (*See below*).

(b) The details of States/UTs where cases of rape and sexual harassment increased/decreased during 2007-2008 as compared to the respective previous years given in Statement II (*See below*).

†Original notice of the question was received in Hindi.

(c) As per Seventh Schedule, 'Police' 'Public Order' are State subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against women, lies with the States Governments and Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against women and has enacted legislations such as Immoral Traffic (Prevention) Act, 1956, Indecent Representation of Women (Prohibition) Act, 1986 and Section 67 of the IT Act, 2000, the display of lascivious photographs/films on computer through internet, etc.

The Central Government has been constantly reviewing and strengthening the existing legislations. Amendments have recently been carried out in the Code of Criminal Procedure in 2005 and 2008 and the Indian Penal Code to strengthen the law for prevention of crime against women and taking measures for safeguarding the interest of women.

Ministry of Home Affairs has sent a detailed advisory dated 4th September, 2009 to all State Governments/UT Administrations wherein they have been advised, *inter alia*, to make comprehensive review of the effectiveness of the law enforcement machinery in tackling the problem of crime against women. The Ministry of Home Affairs have issued another advisory on prevention and control of crime dated 16.07.2010 to the State Governments/Union Territory Administrations. 16.07.2010 to the State Governments/Union Territory Administrations. These advisories, *inter-alia*, include gender sensitization of the police personnel, adopting appropriate measures for swift and salutary punishment to the persons found guilty of violence against women, minimizing delays in investigation of murder, rape and torture of women and improving the quality of investigations, setting up 'Crime against Women Cells' in districts where these do not exist, providing adequate counseling centers and shelter homes for women who have been victimized, setting up of special women courts, and improving the effectiveness of schemes developed for the welfare and rehabilitation of women who are victimized. Majority of States/UTs have established Women Cells. Some States have also set up All Women Police stations at district level and Mahila desk at Police Station level.

Statement-I

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) & Persons Convicted (PCV) Under Rape (Section 376 IPC) during 2006-2008

Sl.No. State		2006						2007						2008					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	1049	821	154	1360	1252	226	1070	1066	128	1436	1467	199	1257	1083	100	1531	1526	244
2	Arunachal Pradesh	37	29	1	40	29	3	48	29	5	57	37	7	42	22	1	37	28	2
3.	Assam	1244	794	176	1290	941	203	1437	904	191	1477	965	180	1438	988	94	1445	967	201
4.	Bihar	1232	772	178	1451	1111	232	1555	1103	167	1816	1446	212	1302	921	168	1464	1323	221
5.	Chhattisgarh	995	994	235	1211	1208	276	982	939	162	1146	1126	238	978	922	206	1108	1059	207
6.	Goa	21	14	0	20	20	0	20	15	1	25	16	1	30	21	6	41	20	6
7.	Gujarat	354	332	50	539	551	69	316	289	50	503	479	59	374	328	48	529	535	75

8.	Haryana	608	497	97	772	749	153	488	432	114	607	616	180	631	508	128	849	801	175
9	Himachal Pradesh	113	96	27	131	121	39	159	105	14	197	156	19	157	115	29	182	176	48
10.	Jammu & Kashmir	250	211	13	301	301	15	288	238	8	331	318	7	219	142	10	234	236	17
11.	Jharkhand	799	599	185	943	1119	207	855	692	318	886	832	206	791	768	136	802	761	152
12.	Karnataka	400	351	51	475	435	55	436	364	59	518	514	59	446	412	45	642	581	53
13.	Kerala	601	495	58	666	594	80	512	546	74	555	555	88	568	467	38	623	557	45
14.	Madhya Pradesh	2900	2779	748	3878	3858	1139	3010	2898	688	4131	4132	1133	2937	2791	839	3875	3847	1357
15.	Maharashtra	1500	1351	163	2162	2049	222	1451	1404	151	2097	2026	178	1558	1449	160	2206	2056	219
16.	Manipur	40	2	0	20	2	0	20	2	0	12	2	0	38	6	0	19	6	0
17.	Meghalaya	74	35	2	71	41	2	82	32	8	76	34	17	88	41	11	82	57	11
18.	Mizoram	72	69	68	77	73	74	83	78	28	87	95	32	77	69	85	94	81	92
19.	Nagaland	23	20	11	29	24	10	13	12	26	15	15	31	19	18	13	27	20	15

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
20.	Orissa	985	790	135	1020	995	186	939	784	175	1026	1000	181	1113	883	159	1045	1065	212
21.	Punjab	442	373	90	618	578	129	519	392	76	709	518	121	517	442	149	663	589	224
22.	Rajasthan	1085	740	262	1085	1083	377	1238	854	236	1201	1205	300	1355	857	232	1211	1205	273
23.	Sikkim	20	16	1	17	14	1	24	19	0	30	21	0	20	20	5	24	20	5
24.	Tamil Nadu	457	413	108	573	546	146	523	434	87	615	591	131	573	466	109	740	583	113
25.	Tripura	189	177	25	167	145	20	157	180	30	165	161	56	204	185	23	210	173	21
26.	Uttar Pradesh	1314	1094	637	1770	1701	999	1648	1293	573	2283	1980	962	1871	1405	681	2825	2199	1157
27.	Uttarakhand	147	128	29	233	215	57	117	101	48	171	156	75	87	79	39	108	106	81
28.	West Bengal	1731	1520	137	2045	1774	160	2106	1832	101	2409	2433	100	2263	1693	138	1790	1664	148
	Total State	18682	15512	3641	22965	21529	5080	20096	17037	358	24571	22996	4772	20953	17101	3652	24406	22241	5374
29.	A & N Islands	6	7	1	7	10	1	3	3	1	3	3	1	12	2	0	13	2	0

30.	Chandigarh	19	20	9	27	31	11	22	19	11	24	25	14	20	19	5	27	26	7
31.	D & N Haveli	6	3	1	5	3	2	7	6	0	5	6	0	6	7	0	8	8	0
32.	Daman & Diu	3	3	1	2	3	3	1	1	0	4	4	0	0	0	0	0	0	0
33.	Delhi UT	623	798	152	778	647	209	598	541	163	731	657	227	466	478	115	573	702	155
34.	Lakshadweep	0	0	0	0	0	0	1	1	0	1	1	0	2	1	1	1	1	1
35.	Puducherry	9	6	1	9	7	4	9	9	4	14	12	8	8	6	0	8	9	0
Total UT		666	837	165	828	701	230	641	580	179	782	708	550	514	613	121	630	748	163
Total All India		19348	16349	3806	23792	22230	5310	20737	17617	3697	25363	23704	5022	21467	17614	3773	25036	22989	5537

Note : Information on disposal by police and courts includes the information on pending cases from previous year.

Source : Crime in India

Cases Registered (CR), Cases Chargesheeted (CS), Cases Convicted (CV), Persons Arrested (PAR), Persons Chargesheeted (PCS) & Persons Convicted (PCV) Under Sexual Harassment (Section 509 IPC) during 2006-2008

Sl.No.	State	2006						2007						2008					
		CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV	CR	CS	CV	PAR	PCS	PCV
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
1.	Andhra Pradesh	2411	2090	655	2816	2790	759	3316	2785	917	3614	3654	964	3551	2945	569	3240	3260	636
2	Arunachal Pradesh	2	1	0	2	1	0	1	2	0	5	6	0	1	1	0	1	1	0
3.	Assam	10	8	1	10	8	0	10	7	2	16	7	2	2	2	0	2	2	0
4.	Bihar	53	43	5	55	47	10	12	11	2	19	18	2	21	12	3	30	28	3
5.	Chhattisgarh	143	135	27	179	178	41	111	106	26	129	130	30	125	123	27	165	165	40
6.	Goa	7	4	0	6	6	0	7	6	1	6	8	1	12	8	0	12	8	0
7.	Gujarat	138	118	15	143	139	19	120	96	11	179	157	9	122	120	5	161	181	12
8.	Haryana	491	475	342	584	581	384	409	394	229	576	575	269	605	567	381	731	716	451
9	Himachal Pradesh	31	26	5	34	35	5	33	9	1	12	8	1	41	36	5	55	45	8

10.	Jammu & Kashmir	347	350	82	469	469	119	353	352	83	465	466	117	296	284	69	401	400	96
11.	Jharkhand	44	28	5	33	66	5	15	14	0	23	24	0	23	16	1	63	55	1
12.	Karnataka	38	33	9	42	40	7	28	32	10	44	40	9	44	41	10	38	41	10
13.	Kerala	222	178	16	230	220	19	262	232	13	281	284	16	258	244	35	302	293	46
14.	Madhya Pradesh	762	759	259	970	973	467	780	772	263	1104	1104	455	758	739	290	958	956	452
15.	Maharashtra	984	914	41	1195	1188	43	1039	964	31	1291	1242	33	1091	998	70	1352	1351	76
16.	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17.	Meghalaya	0	0	0	0	0	0	1	0	0	0	0	0	4	0	0	2	1	0
18.	Mizoram	0	2	3	0	3	3	0	0	0	0	0	0	0	0	0	0	0	0
19.	Nagaland	2	1	1	2	2	2	1	1	0	1	1	0	1	0	1	0	0	2
20.	Orissa	247	214	20	311	306	20	241	218	14	317	315	24	282	258	17	352	356	28
21.	Punjab	60	43	19	75	63	29	48	48	16	59	62	21	49	29	18	61	37	22

1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20
22.	Rajasthan	31	26	16	33	33	16	28	19	14	34	34	15	19	12	14	15	14	24
23.	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24.	Tamil Nadu	852	745	203	857	838	348	875	790	302	931	921	333	974	856	317	1245	1101	379
25.	Tripura	0	0	0	0	0	0	4	4	0	4	4	0	4	4	2	8	8	0
26.	Uttar Pradesh	2714	2715	1716	3852	3825	2312	2882	2864	1649	4149	4124	2301	3374	3318	2130	4958	4876	3179
27.	Uttarakhand	113	113	35	186	185	94	63	58	50	128	123	62	306	289	72	459	443	250
28.	West Bengal	63	51	16	76	55	20	99	64	17	118	98	26	94	70	20	156	125	23
	Total States	9765	9072	3491	12160	12051	4722	10738	9848	3651	13505	13405	4690	12057	10972	4056	14767	14459	5738
29.	A & N Islands	4	4	0	6	8	0	2	0	0	0	0	0	3	2	0	4	2	0

30.	Chandigarh	13	12	3	20	20	3	11	6	0	15	10	0	2	5	6	3	7	6
31.	D & N	1	1	0	1	1	0	0	0	0	0	0	0	0	0	0	0	0	0
32.	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33.	Delhi UT	144	114	19	163	41	33	167	123	44	181	179	48	130	131	57	141	163	68
34.	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35.	Puducherry	39	38	9	70	70	9	32	31	13	52	52	23	21	20	9	28	28	11
	Total UT	201	169	31	260	140	46	212	160	57	248	241	71	157	158	72	176	200	85
	Total All India	9966	9241	3522	12420	12191	4767	10950	10008	3708	13753	13646	4761	12214	11130	4128	14943	14659	5823

Note : Information on disposal by police and courts includes the information on pending cases from previous years.

Source : Crime in India

Statement-II

*Percentage variations in Rape and Sexual Harassment cases in
2007 over 2006 and in 2008 over 2007*

Sl. No.	State	Rape		Sexual Harassment	
		% Variation in 2007 over 2006	% Variation in 2008 over 2007	% Variation in 2007 over 2006	% Variation in 2008 over 2007
1	2	3	4	5	6
1.	Andhra Pradesh	2.0	17.5	37.5	7.1
2.	Arunachal Pradesh	29.7	-12.5	-50.0	0.00
3.	Assam	15.5	0.1	0.00	-80.0
4.	Bihar	26.2	-16.3	-77.4	75.0
5.	Chhattisgarh	-1.3	-0.4	-22.4	12.6
6.	Goa	-4.8	50.0	0.0	71.4
7.	Gujarat	-10.7	18.4	-13.0	1.7
8.	Haryana	-19.7	29.3	-16.7	47.9
9.	Himachal Pradesh	40.7	-1.3	6.5	24.2
10.	Jammu & Kashmir	15.2	-24.0	1.7	-16.1
11.	Jharkhand	7.0	-7.5	-65.9	53.3
12.	Karnataka	9.0	2.3	-26.3	57.1
13.	Kerala	-14.8	10.9	18.0	-1.5
14.	Madhya Pradesh	3.8	-2.4	2.4	-2.8
15.	Maharashtra	-3.3	7.4	5.6	5.0
16.	Manipur	-50.0	90.0	-	-
17.	Meghalaya	10.8	7.3	-	300.0
18.	Mizoram	15.3	-7.2	-	-

1	2	3	4	5	6
19.	Nagaland	-43.5	46.2	-50.0	0.0
20.	Orissa	-4.7	18.5	-2.4	17.0
21.	Punjab	17.4	-0.4	-20.0	2.1
22.	Rajasthan	14.1	9.5	-9.7	-32.1
23.	Sikkim	20.0	-16.7	-	-
24.	Tamil Nadu	14.4	9.6	2.7	11.3
25.	Tripura	-16.9	29.9	-	0.0
26.	Uttar Pradesh	25.4	13.5	6.2	17.1
27.	Uttarakhand	-20.4	-25.6	-44.2	385.7
28.	West Bengal	21.7	7.5	57.1	-5.1
TOTAL STATE		7.6	4.3	10.0	12.3
29.	A & N Islands	-50.0	300.0	-50.0	50.0
30.	Chandigarh	15.8	-9.1	-15.4	-81.8
31.	D & N Haveli	16.7	-14.3	-100.0	-
32.	Daman & Diu	-66.7	-100.0	-	-
33.	Delhi UT	-4.0	-22.1	16.0	-22.2
34.	Lakshadweep	-	100.0	-	-
35.	Puducherry	0.0	-11.1	-17.9	-34.4
TOTAL UT		-3.8	-19.8	5.5	-25.9
TOTAL ALL INDIA		7.2	3.5	9.9	11.5

Source : Crime in India

Violence on Maharashtra-Karnataka border dispute

1856. SHRI D. RAJA :

SHRI K.E. ISMAIL :

Will the Minister of HOME AFFAIRS be pleased to state: